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(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART II SECTION 3, SUB-SECTION (ii))

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 40 (RE-98)/97-02

NEW DELHI : DATED THE 2nd February, 1999

Attention is invited to Notification No. 32(RE-98)/97-02 and Public Notice No. 56(RE-98)/97-02 both dated 13th November, 1998 and Notification No. 37(RE-98)/97-02 and Public Notice No. 58 (RE-98)/97-02 both dated 23rd December, 1998 relating to import of all kinds of wastes, parings and scraps of plastics.

2. S.O. (E) – In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraphs 1.3 and 4.1 of Export and Import Policy, 1997-2002 the Central Government has decided to withdraw the above stated Notifications and Public Notices with effect from the date of their issuance.

Accordingly, the position as existed prior to 13.11.1998 is being restored and the imports of wastes, parings and scraps of plastics shall continue to be governed by the conditions laid down in the Public Notice No. 392 dated 1.1.1997.

This issues in public interest.

Sd:

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

(N.P.S. MONGA)

JT. DIRECTOR GENERAL OF FOREIGN TRADE

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